

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA. 1115 of 1996

Date of Order: 18-02-98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. S. Dasgupta, Administrative Member.

PARVATI DEBI

-VS-

UNION OF INDIA & ORS.

For the petitioner: Dr. S. Sinha, counsel.

For the respondents: Mr. P. C. Saha, counsel.

Heard on: 18-02-98.

O D E R

S.N. Mallick, VC.

1. In this application the petitioner has prayed for a direction upon the respondents to release the family pension due to her on the death of her husband late S.N. Gowala, Diesel Assistant Driver, B.K.S.C., on 2.10.81 on harness under the liberalised pension Rules, 1979. It is the grievance of the petitioner that inspite of repeated representations dating from 3.6.82 till 17.8.96, his pensionary benefits have not been released to her.
2. Mr. P. C. Saha, 1d. counsel appearing for the respondents, does not admit that such representations were received by the respondents at any point of time. There is, however, nothing on record to show that these representations were received by the respondents. Anyway, the 1d. counsel appearing for the petitioner submits that her client would be satisfied if a direction is issued on the respondents to treat this application as a representation and to pass necessary orders regarding the release of ~~her~~ the pensionary benefits due to her husband according to the liberalised pension Rules of 1979, *modemuribile*.

3. Accordingly, the application is disposed of at the admission stage with this direction upon the respondents to treat this application as a representation and to release the family pension benefits, if any, due to the petitioner if admissible under the liberalised pension Rules, 1979 within a period of 8 weeks from the date of communication of this Order to be and the Order/passed in this regard, shall be communicated to the petitioner within a month from the date of its passing.

No costs.


(S. Dasgupta)
Member ('A')


(S.N. Mallick)
Vice-Chairman.